

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.205
IB-725(ND)/2022

IN THE MATTER OF:

M/s. Innovative Incentives & Rewards

.....APPLICANT/PETITIONER

Vs.

Federal - Mogul Goetze (India) Ltd.

....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 07.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Phagun Kalra, advocate

For the Respondent

: Mr. Vinay Shukla, Mr. Shubham Tyagi,

Mr. Raghav Dhiman, Advocates.

ORDER

One week time is granted to the Applicant to file rejoinder affidavit.

List the matter on 22.03.2023 for final arguments.

-SD-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**